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PART IIIA—Ordinances promulgated by the Governor of West Bengal under the Constitution of India.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

West Bengal Ordinance No. II of 2015

**THE WEST BENGAL MUNICIPAL CORPORATION
(AMENDMENT) ORDINANCE, 2015.**

WHEREAS it is expedient to amend the *West Bengal Municipal Corporation Act, 2006*, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XXXIX of 2006.

AND WHEREAS the Legislative Assembly of the State of West Bengal is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

The Governor is pleased, in exercise of the power conferred by clause (1) of article 213 of the Constitution of India, to make and promulgate the following Ordinance:—

Short title and
commencement.

1. (1) This Ordinance may be called the West Bengal Municipal Corporation (Amendment) Ordinance, 2015.

(2) It shall come into force at once.

Amendment of
section 5 of the
West Ben. Act
XXXIX of 2006.

2. In section 5 of the West Bengal Municipal Corporation Act, 2006 (hereinafter referred to as the principal Act), for the words “three months”, the words “thirty days” shall be substituted.

*The West Bengal Municipal Corporation
(Amendment) Ordinance, 2015.*

(Section 3.)

Amendment of
section 6.

3. In section 6 of the principal Act, for the words “three months”, the words “thirty days” shall be substituted.

KOLKATA,
The 4th May, 2015.

KESHARI NATH TRIPATHI,
Governor of West Bengal.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*